

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH, NAGPUR

BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER AND
SHRI K.M. ROY, ACCOUNTANT, MEMBER

ITA no.33/Nag./2024
(Assessment Year : 2011-12)

Nimesh Indrawadan Thakkar
Ashokraj Angadiya Services
Old Cloth Market, Akola 444 001
PAN – ADRPT3282H

..... Appellant

v/s

Asstt. Commissioner of Income Tax
Central Circle, Akola

..... Respondent

Assessee by : Shri Kishore P. Dewani
Revenue by : Shri Sandipkumar Salunke

Date of Hearing – 07/10/2024

Date of Order – 07/10/2024

ORDER

PER V. DURGA RAO, J.M.

The present appeal has been filed by the assessee challenging the impugned order dated 16/12/2023, passed by the learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi, [*learned CIT(A)*], for the assessment year 2021-22.

2. Before us, the learned Counsel, Shri Kishore P. Dewani, on behalf of the assessee, by way of a application dated nil, submitted that he did not wish to press this appeal, to which, the learned Departmental Representative did not raise any objection. Consequently, we treat this appeal as withdrawn.

3. In the result, appeal filed by the assessee is dismissed as withdrawn.
Order pronounced in the open Court on 07/10/2024

Sd/-
K.M. ROY
ACCOUNTANT MEMBER

Sd/-
V. DURGA RAO
JUDICIAL MEMBER

NAGPUR, DATED: 07/10/2024

Copy of the order forwarded to:

- (1) The Assessee;
- (2) The Revenue;
- (3) The PCIT / CIT (Judicial);
- (4) The DR, ITAT, Nagpur; and
- (5) Guard file.

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Sr. Private Secretary
ITAT, Nagpur